

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND**

THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION NO: 2293 OF 2005

Between:

Balaji Educational Society, Munipally Village, Jakranpally Mandal, Nizamabad District, rep. by its President K.Narender Reddy.**PETITIONER**

AND

Munipally Gram Panchayat, Jakranpally Mandal, Nizamabad District, rep. by its Panchayat Secretary.**RESPONDENT**

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate Writ or Writs, order or Direction, declaring the Demand Notice dt. 20-11-2004 in Bill No. 73 on the file of the Respondent herein as illegal, arbitrary, without jurisdiction and contrary to the rules issued by the Government Award costs.

I.A.NO: 1 OF 2005(WVMP. NO: 733 OF 2005)

Between:

Munipally Gram Panchayat, Jakranpally Mandal, Nizamabad District, rep. by its Panchayat Secretary.

....**PETITIONER/RESPONDENT**

AND

Balaji Educational Society, Munipally Village, Jakranpally Mandal, Nizamabad District, rep. by its President K.Narender Reddy.

....**RESPONDENT/PETITIONER**

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders granted in the writ petition on 16-2-2005.

I.A.NO:2 OF 2005 (WPMP.NO:3085.OF 2005)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the Demand Notice dt. 20-11-2004 in Bill No. 73 on the file of the Respondent, pending disposal of writ petition.

**Counsel for the Petitioner : SRI SRIKANTH KAVETI, ADVOCATE FOR
SRI N.SREEDHAR REDDY**

Counsel for the Respondents : M/s JYOTHI ESWAR GOGINENI

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.2293 of 2005

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Srikanth Kaveti, learned counsel represents Mr. N.Sreedhar Reddy, learned counsel for the petitioner-college.

2. Learned counsel for the petitioner submits that the petitioner - college has been closed down in the year 2010 itself. Therefore, the issue with regard to validity of the demand notice dated 20.11.2004 does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the writ petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- T.JAYASREE
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. One CC to SRI N.SRIDHAR REDDY, Advocate [OPUC]
2. One CC to SMT JYOTHI ESWAR GOGINENI, Advocate [OPUC]
3. Two CD Copies

SA
PSK



HIGH COURT

DATED:22/08/2024

ORDER

WP.No.2293 of 2005



DISMISSING THE W.P

AS INFRUCTUOUS WITHOUT COSTS.

⑤
28/09/24
bvs